

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing

T.A. No. 62/9061/2020

This the **07th** day of **May** 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd Rafiq Naikoo & Ors.

.....Applicants

(Advocate:- None)

Versus

State of Jammu and Kashmir and Ors.

...Respondents

(Advocate: Mr. Sudesh Magotra, DAG)

O R D E R [O R A L]

(Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date also i.e. 23.04.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 07.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

JNS

**(RAKESH SAGAR JAIN)
MEMBER (J)**